

Central Administrative Tribunal
Jabalpur Bench

OA No.733/06

Jabalpur, this the 27th day of October 2006.

CORAM

Hon'ble Dr.G.C.Srivastava, Vice Chairman
Hon'ble Mr.A.K.Gaur, Judicial Member

R.S.Maharolia
S/o Late Shri K.L.Maharolia
R/o Prestige Enclave
Flat No.203, behind Honda Agency
Napier Town
Jabalpur.

Applicant

(By advocate Shri S.Ganguly)

Versus

1. Union of India through
Secretary
Ministry of Sports & Youth Welfare
Shastri Bhavan
New Delhi.
2. Director General
Sports Authority of India
Jawaharlal Nehru Stadium
Lodhi Road
New Delhi
3. Regional Director
(In-charge Central Zone)
Sports Authority of India
Rajiv Gandhi Bhavan
Shyamla Hills
Bhopal.
4. Office-in-charge
Sports Authority of India
Ranital Sports Complex
Ranital
Jabalpur.
5. Shri R.P.Thakran
Administrator
Sports Authority of India

Training Centre
Ranital Sports Complex
Jabalpur.

Respondents.

(By advocate: Shri A.P.Khare)

ORDER

By Dr.G.C.Srivastava, Vice Chairman

It has been submitted that the applicant retired on 31.3.2006 but he has not yet received the gratuity amount for want of "No Dues Certificate" as per A-7. The applicant made a representation dated 1.6.06 against withholding of the gratuity amount, which has not yet been replied to by the respondents. Hence this OA.

2. Learned counsel for the applicant submitted that the applicant would be satisfied if the competent authority is directed to decide his representation within a specified period and release the gratuity amount due to him within this period.

3. Accepting this prayer, we direct ^{the} respondent, ~~to~~ to decide the representation filed by the applicant on 1.6.06 and also take into account the submissions made in this OA and pass a detailed and reasoned order regarding release of gratuity and whatever amount due to him should also be released within a period one month from the date of receipt of this order.

4. Shri A.P.Khare appearing on behalf of the respondents is directed to take note of compliance of this order within one month as mentioned above.

5. Applicant may be given a personal hearing before any order is passed.

6. With these directions, the OA is disposed of.

Subj
(A.K.Gaur)
Judicial Member

Genal
(Dr.G.C.Srivastava)
Vice Chairman

aa. प्रृष्ठांकन सं. ओ/व्या..... जबलपुर, दि.....
परिवित्रित दातो विवर:—
(1) सर्विय इन्स्टिट्यूट ऑफ रिटायरमेंट, जबलपुर
(2) अवार्ड एसोसिएशन, जबलपुर
(3) प्रकाशी श्री, जबलपुर
(4) कंपनी ऑफ इन्डियन रेलवे, जबलपुर
सूचना एवं अवार्डक विवर निम्नानुसार
को प्राप्त किया गया

उप रजिस्ट्रार

4882
31/6/06

*S. Gargaley AD 289
A.P. Khar AAdv*